

**Ceiling on housing cost**

2051. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether there is any proposal under Government's consideration to put ceiling on housing cost;

(b) if so, what are the details thereof; and

(c) whether there is any scheme under Government's consideration to provide some housing facilities to its retiring or retired employees who have not been able to build a house of their own?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir.

(b) Does not arise.

(c) No such proposal is under consideration of the Central Government.

**Engineers in Public Works Department of Pondicherry**

2052. SHRI V. P. MUNUSAMY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what is the total number of Superintending and Executive Engineers sanctioned and in position in Public Works Department as on date in Union Territory of Pondicherry and what are the allocations of their work;

(b) whether there is any separate division in the P.W.D. to look after Irrigation; and

(c) if not, what are the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c) The information is being collected from the Pondicherry Govern-

ment and will be laid on the Table of the Sabha.

**Rise in the rates of house rent in Delhi.**

2053. SHRI LADLI MOHAN NIGAM: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware of the astronomical rise in the rates of house rent prevailing in the Capital;

(b) to what extent the prices of real estate including rates of rent in the capital rose during the last two years; and

(c) what measures Government have contemplated to check the abnormal rise in the Capital?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) Information is being called for and will be laid on the Table of the Sabha.

(c) The existing provisions under the Delhi Rent Control Act, 1958 already provides for safeguarding the interests of the tenants in the matter of fixation of standard rent for residential as well as commercial premises.

**Construction of ASIAD-82 Buildings**

2054. SHRI RAM BHAGAT PASWAN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the details and the names of the parties who applied to take up the construction work of ASIAD-82 buildings;

(b) the names of those who have been given contracts for construction work of ASIAD-82;

(c) whether any tenders were invited for these works; and

(d) if so, what are the details thereof?